CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 415/2015 O.A. No. 2907/2014

New, Delhi, This the 5th day of October, 2015.

HON'BLE MR. JUSTICE L. N. MITTAL, MEMBER (J) HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)

Ravi Velivel aged 50 yrs, S/o Late Shri V. V. Anjanujatu, R/o A/26, W.E.A Karol Bagh, New Delhi-110 005.

.....Petitioner

(By Advocate: Ms. Harvinder Oberoi)

Versus

- Sh. T. C. A. Ananth Kumar, Ministry of Statistics & Programme Implementation Sardar Patel Bhawan, Sansad Marg, New Delhi.
- Supriya Samadder
 Administrative Officer
 Looking After Deputy Secretary (Admn)
 Office of the Chief Labour Commissioner
 Ministry of Labour & Employment,
 Shram Shakti Bhawan,
 New Delhi.

....Respondents

(By Advocate: Mr. Rajinder Nischal)

ORDER (ORAL)

Hon'ble Mr. Justice L. N. Mittal, Member (J)

We have heard the counsel for the parties and perused the case file with their assistance.

- 2. Counsel for the respondents submitted that pursuant to the order passed by this Tribunal, the respondents have passed fresh order dated 16.07.2015 (Annexure R/12) in compliance with the order of this Tribunal.
- 3. Counsel for the applicant however, submitted that after quashing of the order dated 01.08.2014 till passing of fresh order dated 16.07.2015, the pay of the applicant should have been restored.
- 4. We have carefully considered the aforesaid contention raised by the counsel for the applicant but, we find ourselves unable to agree with the same. Vide order dated 16.07.2015, the pay of the applicant has been re-fixed at the same level as was done vide order dated 01.08.2014 and this has been done with retrospective effect i.e., with effect from 01.04.2004, and consequently, the question of restoring the pay of the applicant in the interregnum since after quashing of order dated 01.08.2014 by this Tribunal vide order dated 05.09.2014 till passing of fresh order dated 16.07.2015 does not arise.
- 5. We are satisfied that the order passed by this Tribunal has since been complied with by the respondents by passing a fresh order dated 16.07.2015 (Annexure R/12). If the applicant is

aggrieved by the said order, he is at liberty to avail of any remedy available under the law.

6. For the reasons aforesaid, we find that the order of the Tribunal has since been complied with. Accordingly, the instant Contempt Petition is disposed of as infructuous and notices issued to the respondents stand discharged. No costs.

(SHEKHAR AGARWAL) MEMBER (A) (L. N. MITTAL) MEMBER (J)

/Mbt/